

Title: Need to review the existing Crop Insurance Scheme in Andhra Pradesh -laid.

SHRI K.S. RAO (MACHILIPATNAM): The existing Crop Insurance Scheme though formulated for the benefit of the farmers in the event of the failure/damage of their crop due to various reasons like droughts, excessive rains, flood and other natural calamities does not give any real relief to the affected farmers. Presently, the basis of the scheme is Mandal and not village. The smallest Mandal in Andhra Pradesh consists of 25-30 villages. The net result is that if there is failure/damage of crops in one or two villages, no benefit is given to the farmers unless all the villages in the mandal are affected. Thus practically no benefit reaches the farmers whose crops are damaged.

It is, therefore, necessary to review the existing Crop Insurance Scheme to rectify the lacunae. The basis should be village and not a Mandal. If this is done it will be of great relief and benefit to the farmers for whom the Crop Insurance Scheme is meant.